



**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
(SIXTH ASSEMBLY)**

**COMMITTEE ON GOVERNMENT ASSURANCES
(SECOND REPORT)**

PRESENTED ON 23.08.2019

ADOPTED BY THE HOUSE ON 26.08.2019

**LEGISLATIVE ASSEMBLY
OLD SECRETARIAT, DELHI-110054**

**LEGISLATIVE ASSEMBLY
COMMITTEE ON GOVERNMENT ASSURANCES**

COMPOSITION OF THE COMMITTEE

1. Sh. Jitender Singh Tomar	Chairman
2. Sh. Adarsh Shashtri	Member
3. Sh. Jagdish Pradhan	Member
4. Sh. Madan Lal	Member
5. Sh. Naresh Balyan	Member
6. Sh. Naresh Yadav	Member
7. Sh. Prakash	Member
8. Sh. Praveen Kumar	Member
9. Sh. Surender Singh	Member

Secretariat of Legislative Assembly

1. Shri C. Velmurugan	Secretary
2. Shri Mahendra Gupta	Deputy Secretary

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**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI
(COMMITTEE ON GOVERNMENT ASSURANCES)**

PREFACE

I, the Chairman of the Committee on Government Assurances of the Delhi Legislative Assembly, having been authorized by the Committee to submit the report on their behalf and in continuation of the First Report of the Govt. Assurance Committee which was adopted by the House on 21.12.2018, present this Second Report (Sixth Legislative Assembly) for the period between 2015 to 2017 (Part-II).

The Report was considered and adopted by the Committee in its sitting held on 21.08.2019.

The Committee is grateful to the Hon'ble Members of the Committee for rendering valuable cooperation in the smooth functioning of the Committee. The Committee also place on record its appreciation for all the officers and employees of the Delhi Legislative Assembly Secretariat who arranged the Meetings time and again, and obtained the necessary material and for timely preparation of this Report.

The Committee authorised Shri Jitender Singh Tomar and in his absence Shri Madan Lal for presenting the Report of the Committee in the House.

Delhi
Date: 21 .08.2019



**Jitender Singh Tomar
Chairman
Government Assurances Committee**

REPORT

INTRODUCTION

The main responsibility of the Assurances Committee is to scrutinize the assurances, promises and undertakings etc. given by the Ministers from time to time on the floor of the House and to report on the extent to which these have been implemented and where implemented, whether such implementation has taken place within the stipulated time for the purpose.

To further discuss the assurances pertaining to the period 2015-2017 under Report, the Committee held six meetings during the period February, 2018 to July, 2019 in which a total number of 38 Assurances were considered. In these meetings, the Committee also sought clarifications from the representatives of the concerned Departments.

Out of 38 Assurances considered by the Committee, 21 Assurances were treated as fulfilled and one assurance was dropped by the Committee and 16 have been kept pending. A total number of 53 Assurances pertaining to Sixth Assembly are yet to be considered by the Assurances Committee. The Committee had presented its First Report on 20.12.2018 which was adopted by the House on 21.12.2018.

ASSURANCES FULFILLED AFTER DELIBERATIONS IN THE COMMITTEE MEETINGS

The following assurances were examined by the Committee and found fulfilled:-

Assurance No.:72

Decision: Fulfilled

Starred Question No.:52- **Public Works Department**

Dated: 24.8.2016

The question had been raised by Hon'ble Member Shri Madan Lal regarding construction of ROB (Railway Over Bridge) to connect Sewa Nagar with Lodhi Road and Kotla Mubarakpur in reply to which the Hon'ble Minister of Public Works Department had assured that the construction work of ROB would be started in September, 2016 and completed by March, 2017 after which the work of its road would be started and completed within one month i.e. by April, 2017.

In the Committee meeting held on 16.02.2018, the Departmental Representative informed that the work was delayed due to delay in the approval of structural map of ROB by the Railways and arrival of monsoon and thereafter due to delay in permission by Hon'ble Delhi High Court for covering the drain (Naala) with soil. The work was in progress now and was expected to be completed by April, 2018.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and Assurance No. 72 was considered as fulfilled.**

Assurance No.:73

Decision: Fulfilled

Un-Starred Question No.:39- **Public Works Department**

Dated: 24.08.2016

Hon'ble Member Shri Somnath Bharti had sought information regarding construction of Foot Over Bridge near the gate of IIT, Delhi, Shaniram Mandir, in reply to which Hon'ble Minister of Public Works Department had assured that the construction work of the said Foot Over Bridge would be completed by 31.01.2017.

In the Committee meeting held on 16.02.2018, the Departmental Representative informed the Committee that the construction work of the said Foot Over Bridge had been completed on 09.05.2017 and the same was being fully used by the paediatricians.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and Assurance No. 73 was considered as fulfilled.**

Assurance No.:74

Decision: Fulfilled

Un-Starred Question No.:43 - **Public Works Department**

Dated: 24.08.2016

Hon'ble Member, Shri Mohinder Goyal had sought to know about the proposal of the Government to improve and replenish with greenery the dividers of all the main roads under Rithala Assembly Constituency in reply to which Hon'ble Minister of Public Works Department had assured that this work would be completed by 31.08.2016.

In the Committee meeting held on 16.02.2018, the Departmental Representative informed the Committee that the work of repairing and replenishing with greenery the dividers of the main roads under Rithala Assembly Constituency had almost been completed and the whole work would be completed by 31.03.2018.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 74 was considered as fulfilled.**

Assurance No.:75

Decision: Fulfilled

Un-Starred Question No.:46 - **Public Works Department**

Dated: 24.08.2016

Hon'ble Member Shri Akhilesh Pati Tripathi had sought to know about the scheme of the Government to repair the road/service line at G.T. Karnal Road, Lal Bagh and in front of Rana Pratap Bagh under Model Town Assembly Constituency in reply to which Hon'ble Minister of Public Works Department had assured that the repair work of these roads to be completed by December, 2016.

In the Committee meeting held on 16.02.2018, the Departmental Representative informed the Committee that the service road at Lal Bagh had been completed in May, 2017. 256 meter part of G.T. Karnal road in front of Lal Bagh had been handed over to DMRC in the year 2013 which was still under DMRC and the project of DMRC was still under progress.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 75 was considered as fulfilled.**

Assurance No.:40

Decision: Fulfilled

Starred Question No.:120 - **Public Works Department**

Dated: 27.11.2015

Hon'ble Member Shri Rajendra Pal Gautam had sought to know about Construction of double-way flyover at Seelampur G.T. Road in reply to which Hon'ble Minister of Public Works Department had informed that draft proposal of this scheme was under consideration.

In the Committee meeting held on 03.07.2019, the Departmental Representative from PWD informed the Committee that flyovers were to be constructed at Seelampur and at Shastri Park. A single way flyover had been constructed at Seelampur which was to be made double way while a new flyover was to be constructed at Shastri Park. Work had been awarded on 16.02.2019 and construction was going on in full swing. Columns had been erected at Seelampur Flyover. At Shastri Park flyover, work of side walls had been started. Target date for completion of the project was 19.08.2020 but in view of the speed of the work, the project was expected to be completed before target date.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 40 was considered as fulfilled.**

Assurance No.:42

Decision: Fulfilled

Un-starred Question No.:95- **Public Works Department**

Dated: 27.11.2015

Hon'ble Member Shri Somnath Bharti had sought to know about (a) repair work of drains, footpath, street-lights etc. in Malviya Nagar Assembly Constituency (c) by when the rainwater drains along the road would be separated from the sewer lines of Delhi Jal Board (d) to modify the structure of Green Park U-turn in reply to which Hon'ble Minister of Public Works Department had assured that this work would be completed by the end of that financial year.

In the Committee meeting held on 03.07.2019, Regarding part (a), it was informed by the Departmental Representative from PWD that list of roads of Malviya Nagar had already been submitted to the Committee. Repair work of roads was continuously going on. Repair of encroachment free footpaths had already been done. For removal of encroachments, correspondence with competent department was made at regular intervals.

Regarding part (c), it was informed by the Departmental Representative from PWD that sewers had been connected with rainwater drains by the Delhi Jal Board with regard to which correspondence had been done with Delhi Jal Board several times. Action in this regard was to be taken by the Delhi Jal Board.

Regarding part (d), it was informed by the Departmental Representative from PWD that regarding Green Park U-turn, joint inspection with traffic police had been done on the site on 16.2.2019 and drawings had been prepared accordingly which had been submitted to UTTIPEC on 7th May, 2019 for their approval. Work would be started immediately on receipt of approval from them.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 42 was considered as fulfilled.**

Assurance No.:90

Decision: Fulfilled

Un-starred Question No.:144- **Health Department**

Dated: 10.08.2017

Hon'ble Member Shri Vijender Garg had sought to know about the scheme of the Government to start a Polyclinic at a 2700 Sq. Yds Plot at C-Block, Narayana Vihar under Rajender Nagar Assembly Constituency in reply to which Hon'ble Minister of Health had assured that this work would be started within 3 months and the same would be completed within 9 months.

In the Committee meeting held on 11.07.2018, the Departmental Representative informed the Committee that originally, the land had been allotted by the DDA for hospital

but later on, Hon'ble Minister asked to build Polyclinic on this land. Since, as per policy of the DDA, the land could be used only for the purpose for which it had been allotted, they had written to DDA for change of land use.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 90 was considered as fulfilled.**

Assurance No.:51

Decision: Fulfilled

Un-starred Question No.:11- **Health Department**

Dated: 29.03.2016

Hon'ble Member Shri Vijender Gupta had sought to know about renovation and filling up of vacant posts in Sabzi Mandi Mortuary in reply to which Hon'ble Minister of Health had informed that the proposal was under consideration of the Government.

In the Committee meeting held on 03.7.2019, it was informed by the Departmental Representative from Health Department that all the four sanctioned posts of Forensic Experts in Sabzi Mandi Mortuary had been filled. At present, there was no post vacant in Sabzi Mandi Mortuary.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 51 was considered as fulfilled.**

Assurance No.:05

Decision: Fulfilled

Starred Question No.:27- **Women & Child Development**

Dated: 30.06.2015

Hon'ble Member Ms. Alka Lamba had sought to know about the steps being taken by the Government to open new Anganwadi Centres in reply to which Hon'ble Minister of Social Welfare had informed that as against sanction of 11,150 Anganwadi Centres by the Ministry of Women & Child Development, Government of India, 10,897 Anganwadi Centres had been opened and for opening balance 253 Anganwadi Centres, proposal for selection of Anganwadi Workers was under consideration.

In the Committee meeting held on 04.02.2019, the Departmental Representative from Women & Child Development Department informed the Committee that the Department had informed Ministry of Women & Child Development, Government of India that after rationalization of Anganwadi Centres, only 10,897 Anganwadi Centres were required in Delhi and balance 253 Anganwadi Centres were not required. Thereafter, by its letter dt.16.11.2018, Govt. of India had also given approval for 10,897 Anganwadi Centres copy of which had been annexed with the reply of the assurance submitted to the Committee. Thus, there was no need for recruitment of Anganwadi Workers for 253 Anganwadi Centres.

It was further informed by the Departmental Representative that to improve nutritional standard of socio-economically backward sections, process of rationalization of Anganwadi Centres had been completed and three Anganwadi Centres had been opened near Yamuna Barrage at Chilla Khadar on 01.03.2017.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 05 was considered as fulfilled.**

Assurance No.:15**Decision: Fulfilled**Starred Question No.:11- **Food Safety**

Dated: 18.11.2015

Hon'ble Member Shri Adarsh Shastri had sought to know about the proposal of the Government for re-constitution of Food Safety Department which was facing acute shortage of trained employees in reply to which Hon'ble Minister of Health had informed that Food Safety Department was facing acute shortage of trained employees and the requisition for recruitment of employees had been sent to Delhi Subordinate Service Selection Board(DSSSB). Further, Food Safety and Drugs Control Department, both came under Health Department, Government of Delhi. Proposal for merger of Food Safety and Drugs Control Department into a single Food & Drugs Department had been sent for approval of Delhi Dialogue Commission.

In the Committee meeting held on 27.03.2019, the Departmental Representative Shri L.R. Garg, Commissioner (Food Safety) informed the Committee that the department had informed the Committee in its meeting dt.28.02.2017 that as against 32 sanctioned posts of Food Safety Officers, there were only 06 Food Safety Officers in the department and after a long period, DSSSB would conduct examination for recruitment of 19 Food Safety Officers on 05.03.2017. In October, 2017, DSSSB had sent dossiers of 18 Food Safety officers all of which had been appointed by the Department. Currently, there were 25 Food Safety Officers working in the department. At present, against 07 vacant posts of Food Safety Officers, Department had sent proposal for filling up of 05 posts of Food Safety Officers to DSSSB which was under consideration.

As regards merger of Food Safety and Drugs Control Departments, the draft proposal had been approved in principle by the Hon'ble Minister of Health.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 15 was considered as fulfilled.**

Assurance No.:30**Decision: Fulfilled**Starred Question No.:87- **Education**

Dated: 26.11.2015

Hon'ble Members Shri Adarsh Shastri and Shri Somnath Bharti had sought to know about the pass percentage in class 6 to 8 in the academic year 2014-15 and in the mid-term exams. In reply to which giving information about academic year 2014-15, Hon'ble Dy. Chief Minister had informed that the data for Mid-term examination was being collected.

In the Committee meeting held on 27.03.2019, it was informed by Sh. Sandeep Kumar, Secretary(Education) that as per 'No Detention' provision of Section 16 of Right to Education Act,2009, all the students from Class 6 to 8 were promoted to next class. Hence, in the mid-term examination in 2015-16, there was hundred percent pass result of Class 6 to 8. In Class 6, 59.46%, Class 7, 63.41% and Class 8, 63.20% students got more than 33% marks.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 30 was considered as fulfilled.**

Assurance No.:31**Decision: Fulfilled**Starred Question No.:92- **Education**

Dated: 26.11.2015

Hon'ble Member Shri Rajendra Pal Gautam had sought to know about starting vocational training course/subject in the schools of Delhi Government and opening Skill Development Centres in all the districts of Delhi in reply to which Hon'ble Dy. Chief Minister had informed that it was under consideration of the Government.

In the Committee meeting held on 27.03.2019, it was informed by the Departmental Representative from Training & Technical Education that there was a proposal for 25 World Class Skill Centres out of which 06 World Class Skill Centres were inaugurated by the Hon'ble Dy. Chief Minister in January, 2019. After Model Code of Conduct was over, they would complete the process and by April, 2019, 06 World Class Skill Centres would be started.

Balance 20 World Class Skill Centres were to be started from August,2019. Besides, the Department was making policy for private sector which they had submitted to the Hon'ble Dy. Chief Minister. In the third phase, private sector World Class Skill Centres would be started.

As regards the proposal to open 03 ITIs, it was informed by the Departmental Representative that out of the three ITIs, 02 had been converted into World Class Skill Centres construction for which had been completed and by August,2019, they would be started.

One ITI was in Chhatarpur which was associated with Health Department and a hospital was being constructed. There was a land dispute. Perhaps, the land was under Ridge area. That project could not move forward.

Besides, the Departmental Representative also gave information about 05 more polytechnics which were to be started by the Government.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 31 was considered as fulfilled.**

Assurance No.:32**Decision: Fulfilled**Un-starred Question No.:57- **Education**

Dated: 26.11.2015

Hon'ble Member Shri Ved Parkash had sought to know about starting new schools in Bawana Assembly Constituency in reply to which Hon'ble Dy. Chief Minister had informed about the proposals which were under consideration of the Government.

In the Committee meeting held on 27.03.2019, it was informed by Shri Sandeep Kumar, Secretary(Education) that the assurance was about five schools out of which work of three schools i.e. in Sector 22, Rohini, Sector 21, Rohini Phase 2 and Sector 21, Rohini, Phase-3 had been completed and they had been started from the year 2017-18.

As regards two schools in Mungeshpur and Daryapur Kalan, drawings/draft of the schools had been approved and submitted to PWD. Estimates were to come from PWD. As and when estimates were received, sanction would be issued and work would be started.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 32 was considered as fulfilled.**

Assurance No.:33**Decision: Fulfilled**Un-starred Question No.:56 - **Higher Education**

Dated: 26.11.2015

Hon'ble Member Shri Ved Parkash had sought to know about starting any Higher Education Institute in Bawana Assembly Constituency in reply to which Hon'ble Dy. Chief Minister had informed that at that time there was no such proposal but in order to shift Aditi Mahavidyalaya which was running in some school building in Bawana, proposal to take decision for land in Bawana or adjoining area was under consideration of the Government.

In the Committee meeting held on 27.03.2019, It was informed by Shri Sandeep Kumar, Secretary(Education) that 8 acres of land had been earmarked at Updesh Kaur Govt. Sarvodaya Kenya Vidyalaya, Daryapur Kalan for shifting of Aditi Mahavidyalaya for which land was to be transferred from Education Department to Higher Education Department. But later on, it was directed by the Hon'ble Dy. Chief Minister that the said 8 acres land would be used for the college campus of some University of Delhi Government college.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 33 was considered as fulfilled.**

Assurance No.:34**Decision: Fulfilled**Un-starred Question No.:60- **Training & Technical Education**

Dated: 26.11.2015

Hon'ble Member Ms. Bhavna Gaur had sought to know about establishing Skill University in Delhi in reply to which Hon'ble Dy. Chief Minister had informed that proposal in this regard was under consideration of the Government.

In the Committee meeting held on 27.03.2019, it was informed by the Departmental Representative from Training & Technical Education Department that 'Delhi Skill University' proposal was initiated in 2016 but the same was kept on hold. In the meantime, Netaji Subhash College in Sector-3, Dwarka was to be upgraded in University. After upgrading and passing it, notification was to be issued but there were some problem regarding definition of 'Government'. That matter was referred to MHA, Govt. of India also and thereafter, its final clarification was received in July, 2018. In October, 2018, final notification of that university was issued and it started functioning. Once, the department received template of the Act, on those lines, Hon'ble Dy. Chief Minister decided to start it with the name of 'University of Applied Sciences' because he had visited some universities in Finland and Germany. On the basis of that concept, department had prepared a Cabinet Note and once, the Model Code of Conduct was over, they would further initiate that Cabinet Note.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 34 was considered as fulfilled.**

Assurance No.:35**Decision: Fulfilled**Starred Question No.:94- **Power**

Dated: 26.11.2015

Hon'ble Member Shri Ajay Dutt had sought to know about the schemes of Delhi Government to promote Solar Energy and subsidy on production of Solar Energy in reply to which Hon'ble Minister of Power had informed that a draft Solar Policy was being prepared

which would soon be placed for approval of the Cabinet. There was no proposal for subsidy on solar energy but in order to publicize solar energy among consumers, a Generation Based Incentive Scheme was under consideration of the Government

In the Committee meeting held on 24.07.2019, it was informed by Ms. Padmini Singla, Secretary(Power) that there were two parts of this assurances viz. (a) Solar Policy was to be framed and (c) regarding Generation Based Incentive Scheme. Both had been fulfilled. Solar Policy had been notified on 27.09.2016 by Delhi Government and there was Generation Based Incentive Scheme also in that policy according to which subsidy of Rs.2/- per unit was to be paid to consumers subject to condition of generation of minimum 1100 units of solar energy.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 35 was considered as fulfilled.**

Assurance No.:36

Decision: Fulfilled

Unstarred Question No.:74- **Power**

Dated: 26.11.2015

Hon'ble Member Shri Adarsh Shastri had sought to know about the alternative energy sources being considered by Delhi Government in reply to which Hon'ble Minister of Power had informed that one plant of energy from garbage(16MW) was functional at Okhla and two other one at Ghazipur(12MW) and Bawana(24 MW) were under construction. For Solar Energy, a draft Solar Policy would be sent for Cabinet approval. In order to publicize solar energy among consumers, a Generation Based Incentive Scheme was also under consideration of the Government

In the Committee meeting held on 24.07.2019, it was informed by Ms. Padmini Singla, Secretary (Power) that the assurance was regarding establishment of new plants for generation of power from garbage in Delhi. Two plants for generation of power from garbage, one at Ghazipur(12MW) and the other at Bawana (24MW) had become operational since April and February,2017 and were producing power.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 36 was considered as fulfilled.**

Assurance No.:45

Decision: Fulfilled

Starred Question No.:107- **Finance**

Dated: 27.11.2015

Hon'ble Member Ms. Alka Lamba had sought information about simplification of normal procurement procedure for various Government departments in reply to which Hon'ble Dy. Chief Minister had informed that as per Cabinet Decision No.2219 dt.29.09.2015, a Committee was to be constituted by Finance Department which would give its recommendations on Public Procurement Act within two months.

In the Committee meeting held on 24.07.2019, it was informed by the Departmental Representative from Finance Department that the assurance was regarding simplification of procurement procedure in various departments of Delhi Government and to ensure accountability and transparency in that. Department had informed that a Committee would be constituted on Public Procurement Act who would give its recommendation within two months.

In October, 2015, the Committee was constituted which placed its recommendations in December, 2015. There was deliberation on those recommendations and they were also forwarded to Member, Delhi Dialogue Commission, Sh. Haldia in March, 2016 who considered those recommendations and commented on them that the draft Public Procurement Act was not much helpful and it would be better to follow the old procedure. In the meantime in March, 2017, General Financial Rules were notified and Finance Department opined that Delhi Government should continue to follow GFR. In Chapter-VI of GFR, goods and service procurement procedure had been explained in detail. Finance Department, through various communications in March, April, August, October and December, 2018, informed all the departments to follow the various procedures of GFR. In August, 2018, the position was explained to Hon'ble Minister also.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 45 was considered as fulfilled.**

Assurance No.:27

Decision: Fulfilled

Starred Question No.70- Delhi Jal Board

Dated: 24.11.2015

Hon'ble Member Ms. Bhavna Gaur had sought information about various works relating to Delhi Jal Board in her constituency in reply to which Hon'ble Minister had assured that (a) "250 meter water pipe-line removed due to construction of Dashrath Puri Metro Station would be restored by February,2016 as assured by Delhi Metro."(b) "in the Zonal Revenue Office(Kakrola) under the Development Charge Scheme, total 14318 applications for new connections were received out of which 5348 connections were sanctioned and 8970 applications were pending which would be processed by 30th December,2015." (c) "all these connections would be sanctioned by 30th December,2015." (d) and (e) "all the estimates were in the process of approval to solve the problem of contaminated water due to old and damaged pipelines in some streets of Mahavir Enclave. On completion of departmental procedure, tenders would be invited and damaged pipelines would be replaced." (f)"this work was expected to be completed within three months.

In the Committee meeting held on 03.07.2019:

Regarding part (a), it was informed by the Departmental Representative from Delhi Jal Board that 250 meter water pipeline removed due to construction work of Dashrathpuri Metro Station had been restored in December, 2016 and was functional at present.

Regarding part (b), it was informed by the Departmental Representative from Delhi Jal Board that in Palam Assembly constituency, under the reduced development charge scheme in the first phase, 15,294 applications for new water connections had been received out of which 13,032 applications had been approved and 2262 applications had been rejected for various reasons. Thus, all the applications received for new water connections had been disposed off.

Regarding part (c), it was informed by the Departmental Representative from Delhi Jal Board that the procedure for getting new water connections had been simplified by taking various steps such as, (i) simplification of application form for new water connection (ii) removing of ceiling of 10 water connections in one property (iii) removing condition of submission of affidavit, as per order of Delhi Government.

Regarding part (d) and (e), it was informed by the Departmental Representative from Delhi Jal Board that the problem of contaminated water supply had been resolved in Mahavir Enclave by replacing the damaged water pipelines.

Regarding part (f), it was informed by the Departmental Representative from Delhi Jal Board that the concerned work had been completed.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No. 27 was considered as fulfilled.**

Assurance No.:76

Un-starred Question No.91- **Delhi Jal Board**
26.08.2016

Decision: Fulfilled

Dated:

Hon'ble Member Sh. Pankaj Pushkar had sought information about the status of the work of shifting of main sewer line of Malka Ganj Ward-10 from the drain near Hans Raj College in reply to which Hon'ble Minister had informed that the proposal to shift this sewer line was under consideration of the Government.

In the Committee meeting held on 03.07.2019, It was informed by the Departmental Representative from Delhi Jal Board that sewer line was to be laid from Malka Ganj Chowk to Maurice Nagar. Sewer line of the length of 1.2 km had been laid and end-point connections were to be made at Malka Ganj Chowk and Maurice Nagar Chowk. Since it was deep sewer work and there was rainy season, so, traffic police did not give permission saying that this work could be resumed after rainy season. 95% of the work was complete and rest of the work would be done after 30.09.2019 i.e. after rainy season was over and by 30.10.2019, work would be completed.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No.76 was considered as fulfilled.**

Assurance No.:77

Un-starred Question No.92- **Delhi Jal Board**
Dated: 26.08.2016

Decision: Fulfilled

Hon'ble Member Sh. Somnath Bharti had sought information about improvement and expansion of water supply in Malviya Nagar Assembly Constituency in reply to which Hon'ble Minister had informed that the improvement and expansion work of water supply in PPP area by Malviya Nagar Water Supply Company was under progress. 50% of the work had been completed and rest of the work would be completed by 30th June,2017.

In the Committee meeting held on 03.07.2019, it was informed by the Departmental Representative from Delhi Jal Board that the assurance was regarding work of Malviya Nagar PPP Project. Expansion work of water supply in PPP area in Malviya Nagar had almost been completed by Malviya Nagar Water Supply Company except in Hauzrani, Jahanpanah, Begampur and Kumhar Basti where around 80% water connections were unauthorized due to which double network of water supply was working there. Government had brought a liberalized scheme also to legalize those unauthorized connections by paying one instalment of Rs.1,000/- but still there were some problems due to resistance of people against shifting of old connections to new network of water supply. Government was trying to bring some new liberalized scheme to shift those connections from old water supply network to new water supply network so that the whole new network of water supply could be made fully functional. This was expected to be done by 30.09.2019.

After going through the information made available by the Departmental Representative, **the Committee was satisfied with the reply of the department and the Assurance No.77 was considered as fulfilled.**

Assurance No.:39

Decision: Dropped

Starred Question No.108- **Public Works Department**

Dated: 27.11.2015

Hon'ble Member Shri Shri Dutt Sharma had sought information about construction of Underpass at ISBT Road, Shastri Park Intersection (Shastri Park Red Light) in reply to which Hon'ble Minister had informed that proposal for construction of flyover at this place was under consideration of the Government.

In the Committee meeting held on 03.07.2019, It was informed by the Departmental Representative from PWD that on Pushta Road, Khajuri Chowk, an underpass was to be constructed under the flyover. The proposal had been prepared by PWD and approved by UTTIPEC. Later on around 3-4 months back, NHAI declared that stretch from Akshardham to Tronica City as National Highway. In the NHAI project, there were four proposals viz. at the bottom, an underpass was to be constructed, then a flyover upon the underpass, then an elevated National Highway upon that and at the top, elevated Metro line was to be constructed. Department had requested them to include their proposal in their project as it was an already sanctioned project but they said that since that stretch had been declared as National Highway, they would design it in their own way.

The Committee observed that since this project had been taken over by NHAI which was a Central Government agency, it was not possible for the Department to fulfil this assurance. The Committee unanimously decided to drop this assurance. **Thus, Assurance No.39 was dropped by the Committee.**

ASSURANCES KEPT PENDING AFTER DELIBERATIONS IN THE COMMITTEE MEETINGS

The following assurances were examined by the Committee and found pending:-

Assurance No.:07

Decision: Pending

Starred Question No.:07- **Urban Development**

Dated: 18.11.2015

Hon'ble Member Shri Ved Parkash had sought information regarding regularisation of unauthorized colonies in Bawana Assembly Constituency in reply to which Hon'ble Minister had informed that due to (b) non-demarcation of boundaries of unauthorized colonies due to some deficiencies such as improper photography of the boundaries of unauthorised colonies by survey of India, non-displaying of some areas of unauthorised colonies in aerial photographs etc. and after notification dated 01.01.2015 of Government of India and their letter dated 03.07.2015 requiring at least 50% habitation as on 01.01.2015 in these colonies for being regularized, latest data was being collected from Geo Spatial Delhi Limited (G.S.D.L.) (c) as per notification dated 24.03.2008 and the amendments made thereafter, the proposal for regularisation of unauthorized colonies was under consideration of the Government.

In the Committee meeting held on 04.02.2019, it was informed by Sh. Rajiv Yaduvanshi, Pr. Secretary (Urban Development) to the Committee that (b)in response to letter by Delhi Government to Government of India for simplification of regularization of unauthorized colonies, Govt. of India, by its letter dt.15.9.2016 had sought detailed information such as demarcation of boundaries, population, density of population in unauthorized colonies. Due to improper photography of boundaries of unauthorized colonies by Survey of India, overlapping in layout plan of unauthorized colonies, non-displaying of some areas of unauthorized colonies in aerial photographs etc., demarcation of boundaries of unauthorized colonies could not be done causing delay in the regularization of unauthorized colonies.

¼x ½ It was informed that for regularization of unauthorized colonies and for collecting essential information for the same, now, permission had been given to apply an advanced technique of U.A.V. Drone implementation of which was being done by Revenue Department. Request of Delhi Government for amendment in Government of India Gazette Notification dt.24.3.2008 for regularization of 1639(1797 including all parts) unauthorized colonies was under consideration of Ministries of Home and Urban Development, Government of India. Regularization process would be initiated after that.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the assurance No.7 was kept pending.**

Assurance No.:11

Decision: Pending

Starred Question No.:19- **Urban Development**

Dated: 18.11.2015

Hon'ble Member Shri Adarsh Shastri had sought information regarding regularisation of unauthorized colonies in Delhi in reply to which Hon'ble Minister had assured that as per notification dated 24.03.2008 and the amendments made thereafter, regularization of 1639 (Total 1797 including all the parts) Unauthorised Colonies was under consideration of the Government.

In the Committee meeting held on 04.02.2019, it was informed by Pr. Secretary(Urban Development) that Request of Delhi Government for amendment in Government of India Gazette Notification dt.24.3.2008 for regularization of 1639(1797 including all parts) unauthorized colonies was under consideration of Ministries of Home and Urban Development, Government of India. Regularization process would be initiated after that.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the Assurance No.11 was kept pending.**

Assurance No.:12

Decision: Pending

Starred Question No.:101 – **Urban Development**

Dated: 27.11.2015

Hon'ble Member Ms. Bhavna Gaur had sought information regarding compensation, alternative place given to the shopkeepers/house owners displaced during the constructions of flyover in Palam Colony under the Palam-Dwarka Flyover Project in reply to which the Hon'ble Minister had informed that the information in this regard would be made available after collecting the same from DDA.

In the Committee meeting held on 04.02.2019, it was informed by Pr. Secretary(Urban Development) that during the construction of Palam-Dwarka flyover, 59 shops and houses falling in its alignment had been demolished and a sum of Rs.48,43,430/- had been given by DDA to Land & Building Department for being given as compensation to affected persons. The Departmental Representative also explained the details of the plots given to affected persons as shown in the information provided by the department to the Committee.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the Assurance No.12 was kept pending.**

Assurance No.:22

Decision: Pending

Starred Question No.:45- **Industries**

Dated: 23.11.2015

Hon'ble Member Shri Vijender Gupta had sought information about granting free hold rights of the plots to factory owners who had been allotted these plots under Re-location Scheme in reply to which Hon'ble Minister had assured that a proposal in this regards was under consideration of the Government.

In the Committee meeting held on 04.02.2019, it was informed by Sh. Arun Mishra, Special Commissioner, Industries Department that in 2005 Delhi Government had implemented a freehold scheme under which freehold rights had been given to factory owners but since it was a new scheme and most of the relocated factory owners had not shifted their factories there due to non-completion of factory buildings, these rights had not been given to them.

Now, since most of the relocated factory owners had shifted there after completion of factory buildings, therefore, a proposal to implement this scheme on relocated factory owners had been placed which was under the process of approval.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the assurance No.22 was kept pending.**

Assurance No.:46**Decision: Pending**Starred Question No.:03- **Health Department**

Dated: 29.03.2016

Hon'ble Member Shri Jagdish Pradhan had sought information about the Mohalla Clinics in Delhi in reply to which Hon'ble Minister had informed that one Mohalla Clinic had been opened in Peeragarhi by February, 2016 and there was proposal to open 100 Mohalla Clinics by 31.03.2016 and to open 1000 Mohalla Clinics during the financial year 2016-17.

In the Committee meeting held on 03.07.2019, it was informed by the Departmental Representative from Health Department that as per information submitted earlier to the Committee, at present 192 Mohalla Clinics (95 in rented premises and 97 in Porta Cabins) were functional list of which had been submitted to the Committee but within that week, the number of functional mohalla clinics had increased from 192 to around 200 Mohalla Clinics for which fresh recruited doctors and ANMs had also been provided. Fresh list of 200 functional mohalla clinics would be provided to the Committee. Further, 151 new sites had been handed over to PWD for construction of Mohalla clinics. As assured by PWD, they would hand over those 151 new Mohalla clinics within the next 20-25 days. For making those 151 new Mohalla Clinics functional, their list had been given to CDMOs who were recruiting doctors out of the panel of doctors. ANMs were being provided by the Department for those 151 Mohalla clinics. For medicines, CDMOS were giving orders for purchase of medicines for those 151 mohalla clinics. Besides, the department had given advertisements for rented premises for mohalla clinics in response to which they were receiving 3-4 applications per week in the tender box which would be scrutinized by the department.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the Assurance No.46 was kept pending.**

Assurance No.:47**Decision: Pending**Supplementary to Starred Question No.:03- **Health Department**

Dated: 29.03.2016

Hon'ble Member Shri Jagdish Pradhan had sought information about opening of Mohalla Clinic in a vacant building of Health Department at Sarai Pipalthala, Ravi Das Marg near Azadpur Mandi in reply to which Hon'ble Minister had assured that the said place at Sarai Pipalthala would be converted into Polyclinic by the end of that year.

In the Committee meeting held on 03.07.2019, it was informed by the Departmental Representative from Health Department that building of Sarai Pipalthala Polyclinic was ready. Water and electricity connections had been given. After appointment of doctors and other staff, services of Polyclinic would be started immediately.

Departmental Representative further informed that appointment process had become somewhat lengthy because firstly, post was to be created because there was no post. After post creation, recruitment process would be initiated. So, it was in the process of post creation.

On being asked as to by when it will be done, it was informed that it will be done before the end of the year.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the Assurance no.47 was kept pending.**

Assurance No.:48**Decision: Pending**Supplementary to Starred Question No.:11- **Health Department**

Dated: 29.03.2016

Hon'ble Member Shri Jarnail Singh (Rajouri Garden) had sought information about increasing the bed capacity in the Guru Govind Singh Hospital in reply to which Hon'ble Minister had assured that the whole extension programme including extension programme of Guru Govind Singh Hospital would be completed by 31.12.2017.

In the Committee meeting held on 03.07.2019, it was informed by Medical Superintendent Guru Govind Singh Hospital, Sh. S.C. Chetal that as per information received from Project Division, expenditure sanction of Rs.172 crores had been received. Environmental and forest clearances for the project had also been taken. Tender had already been raised but due to rejection of drawings by the SDMC, tender could not be awarded. Drawings alongwith replies of the queries raised by SDMC had been re-submitted to SDMC and as per assurance given by the consultant, the drawings were likely to be approved by SDMC by 24th July,2019 and as soon as approval of drawings was received from SDMC, work order would be awarded. After award of work to agency, work would be completed within 18 months.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the Assurance No.48 was kept pending.**

Assurance No.:49**Decision: Pending**Starred Question No.:14- **Health Department**

Dated: 29.03.2016

Hon'ble Member Shri Narayan Dutt Sharma had sought information about opening a hospital in a building in Gautampuri in reply to which Hon'ble Minister had informed that the building constructed in Gautampuri was meant for a Health Centre/ Dispensary and not for hospital. However, there was a proposal to open a polyclinic in that building which would be started by the end of the year 2016.

In the Committee meeting held on 11.07.2018, it was informed by the Departmental Representative that a building constructed for dispensary in Gautampuri was decided to be used for opening Polyclinic approval for which had been given by Hon'ble Minister of Health. Accordingly, it was placed in the list of 94 dispensaries which were decided to be upgraded to Polyclinic. Cabinet had already given approval for the same and further action would be taken by PWD after issuing of Sanction Order.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the department and Assurance No. 49 was kept pending.**

Assurance No.:50**Decision: Pending**Unstarred Question No.:04- **Health Department**

Dated: 29.03.2016

Hon'ble Member Shri S.K. Bagga had sought information about opening of Mohalla Clinics in Delhi in reply to which Hon'ble Minister had informed that 100 Mohalla Clinics were proposed to be opened under pilot project in Delhi by 31.03.2016 and 1000 Mohalla Clinics were proposed to be opened during the financial year 2016-17.

In the Committee meeting held on 03.07.2019, it was informed by the Departmental Representative from Health Department that as per information submitted earlier to the Committee, at present 192 Mohalla Clinics (95 in rented premises and 97 in Porta Cabins) were functional list of which had been submitted to the Committee but within that week, the number of functional mohalla clinics had increased from 192 to around 200 Mohalla Clinics for which fresh recruited doctors and ANMs had also been provided. Fresh list of 200 functional mohalla clinics would be provided to the Committee. Further, 151 new sites had been handed over to PWD for construction of Mohalla clinics. As assured by PWD, they would hand over those 151 new Mohalla clinics within the next 20-25 days. For making those 151 new Mohalla Clinics functional, their list had been given to CDMOs who were recruiting doctors out of the panel of doctors. ANMs were being provided by the Department for those 151 Mohalla clinics. For medicines, CDMOS were giving orders for purchase of medicines for these 151 mohalla clinics. Besides, the department had given advertisements for rented premises for mohalla clinics in response to which they were receiving 3-4 applications per week in the tender box which would be scrutinized by the department.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the Assurance No.50 was kept pending.**

Assurance No.:52

Decision: Pending

Unstarred Question No.:15 - **Health Department**

Dated: 29.03.2016

Hon'ble Member Shri Jagdeep Singh had sought information about up-gradation of facilities given to patients at Deen Dayal Upadhyay Hospital in reply to which Hon'ble Minister had informed that the proposal for installation of Laproscopy, M.R.I. Machine, new X-ray Machine, expansion of I.C.U. and increasing the number of beds in Deen Dayal Upadhyay Hospital was under consideration of the Government.

In the Committee meeting held on 03.07.2019, it was informed by the Departmental Representative that 3.5 acres land had been taken over from DDA last month. For construction of boundary wall on that land, P.E. had been submitted. Consultant had also been appointed and drawing had been prepared. After submission of P.E., next step would be taken.

Regarding CT Scan and MRI machines etc., it was informed that these were out of order since 2011. File had been sent to Health Department on which Hon'ble Minister had raised certain queries and directed to do it on PPP mode which was in the process. File had again been sent for permission for taking these services from nearby diagnostic centres at that stage.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the Assurance No.52 was kept pending.**

Assurance No.:59

Decision: Pending

Starred Question No.:24- **Public Works Department**

Dated: 30.03.2016

Hon'ble Member Shri Somnath Bharti had sought information about dark spots dangerous for women safety and steps taken by the Government such pruning of trees, installation of street lights to ensure women safety in reply to which Hon'ble Minister of Public Works Department had informed that there were 45 dark spots stretches relating to

MCD out of which 38 dark spots stretches were now properly illuminated. On 04 dark spots stretches, work was being done by DMRC and work of PWD on these stretches was in progress which would be completed by 30.04.2016.

In the Committee meeting held on 16.02.2018, it was informed by the Departmental Representative from PWD that as assured, PWD had already completed its work on the remaining three dark spots stretches. Pruning of trees was regularly being done as and when there were complaints regarding hindrance in proper illumination by street lights due to increased branches of trees.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and Assurance No.59 was kept pending.**

Assurance No.:03

Decision: Pending

Starred Question No.:24- **Public Works Department**

Dated: 30.06.2015

Hon'ble Member Shri Jagdish Pradhan had sought information about flyover at Wazirabad Road, Bhajanpura Red-light in reply to which Hon'ble Minister of Public Works Department had informed that the proposal for construction of flyover at Bhajanpura Red-light was under consideration of the Government.

In the Committee meeting held on 03.07.2019, it was informed by the Departmental Representative from PWD that on the whole Mangal Pandey Road, there were three proposals vize.(1) one flyover at Bhajanpura (2) one flyover at Gagan Cinema, Nand Nagri and (3) one underpass at Loni Road.

Flyover at Bhajan Pura was to be constructed along Metro since there was metro line. Underpass and the other flyover was to be constructed by PWD. Estimates for these proposals had been submitted in two parts in PWD Secretariat from where they had been sent to Finance Department. These estimates had been returned with some observations and had been resubmitted on 13.5.2019.

On being asked by when these projects would be started, Departmental Representative informed the Committee that Hon'ble Minister was personally monitoring these projects.

Tender preparation had been started in EPC mode. Tender was expected to be processed by July/August,2019 and by the end of 2019, sanction would be issued and tender would be awarded.

After going through the information made available by the Departmental Representative, the Committee was not satisfied with the reply of the Department and the **Assurance No.03 was kept pending.**

Assurance No.:41

Decision: Pending

Un-starred Question No.:94- **Public Works Department**

Dated: 27.11.2015

Hon'ble Member Ms. Bhavna Gaur had sought information about (d)payment by government of outstanding electricity bills of retired government employees surrendering government accommodation and (e) recovery of that payment from such employees by government since 2005 in reply to which Hon'ble Minister of Public Works Department had informed that (d) list of Gulabi Bagh residential units had been annexed with the reply and information from other units was being collected. (e) information in this regard was being collected.

In the Committee meeting held on 03.07.2019:

Regarding part (d), it was informed by the Departmental Representative from PWD that payment of Rs.7,55,588/- had been made by PWD after directions from Secretariat, details of which had been submitted to the Committee.

Regarding part (e), it was informed by the Departmental Representative from PWD that the information pertained to Estate Department.

After going through the information made available by the Departmental Representative, the Committee was not satisfied with the reply of the Department and the **Assurance no.41 was kept pending.**

Assurance No.:18

Decision: Pending

Starred Question No.:28- **Law, Justice & Legislative Affairs**

Dated: 20.11.2015

Hon'ble Member Shri Adarsh Shastri had sought information about the reasons for keeping Mohan Nagar area of Dwarka Assembly Constituency under the jurisdiction of Patiala House Court instead of Dwarka Court which was against the principle of jurisdiction under nearest court in reply to which Hon'ble Minister had informed that the matter was in the notice of the Government and a proposal to transfer some areas from the West District into South West District was under the consideration of the Government.

In the Committee meeting held on 24.07.2019, it was informed by Sh. Sanjay Kumar Aggarwal, Pr. Secretary(Law) that the issue was regarding jurisdiction under nearest court. The problem was that although Mohan Nagar fell under Dwarka Court but it was under the jurisdiction of Patiala House Court. Revenue Department issued notification from time to time regarding jurisdiction of courts. He also had some idea that High Court had also issued notification to entertain the issue of jurisdiction of various areas under different courts. Although it was old record, the department tried and traced out that notification of the Hon'ble High Court and had also taken approval of that notification from Hon'ble Minister of Law on that day itself. The issue of jurisdiction of various areas under different court was decided by different notifications either on the recommendations of the High Court or on the recommendations of the Revenue Department. The jurisdiction issue was being dealt with by the Deputy Commissioner of Revenue Department and High Court had jurisdiction over all the courts as to which police station would fall under which area depending upon the pendency of cases, area and population etc. Since the main assurance was regarding the jurisdiction of Mohan Nagar, the department tried to trace out but it could not find out information about the jurisdiction of Mohan Nagar. However, as per Revenue department Notification dt.17.6.2015, certain areas had been removed from Patel Nagar under West District and had been added in the South West District.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and the Assurance No.18 was kept pending.**

Assurance No.:19

Decision: Pending

Starred Question No.:38 - **Law, Justice & Leg. Affairs**

Dated: 20.11.2015

Hon'ble Member Ms. Alka Lamba had sought information about constitution of Judicial Enquiry Commission on the issue of Women Safety, reducing the minimum age limit for juvenile accused of rape, increasing the number of women judges etc. in reply to which Hon'ble Minister had informed that the proposal regarding constitution of Judicial Enquiry Commission and reducing the minimum age limit for juvenile accused of rape was under

consideration of the Government. To increase the number of Fast Track Courts to quickly dispose of cases of crime against women, data was being collected. As regards increasing the number of women judges in courts, information had been called from Hon'ble High Court of Delhi.

In the Committee meeting held on 24.07.2019, it was informed by Shri Sanjay Kumar Aggarwal, Pr. Secretary (Law) that regarding Assurance No.19, all other issues had been resolved except one issue of Fast Track Courts which was pending.

As regards Fast Track Courts, position was different at present as compared to what it was at the time of assurance. Earlier, proposal to establish 18 Fast Track Courts had gone to the Cabinet but Cabinet had returned the proposal with some objections. Thereafter, fresh Cabinet Note was to be submitted. The issue was being monitored by the High Court also. As per information submitted in reply to a Parliament question recently, as on date, 10 Fast Track Courts were working. There were two types of Fast Track Courts viz. (i) Fast Track Courts for Women Safety and (ii) Fast Track Courts for sessions. After Nirbhaya incident, Fast Track Courts running from Sessions Courts had been converted into Women Safety Courts. Now, Department had received proposal for 16 Fast Track Courts from Women & Child Development Department which was also in the process. At present, 10 Fast Track Courts were functional. Proposal for 18 Fast Track Courts would go to the Cabinet and proposal of Women & Child Development Department for 16 Fast Track Courts was in the process separately.

After going through the information made available by the Departmental Representative, **the Committee was not satisfied with the reply of the Department and Assurance No.19 was kept pending.**

Assurance No.:37

Decision: Pending

Unstarred Question No.:76- **Power**

Dated: 26.11.2015

Hon'ble Member Shri Somnath Bharti had sought information regarding appeal by Delhi Government against revocation of its order by Delhi High Court for audit of Power Distribution Companies by C&AG in reply to which Hon'ble Minister had informed that appeal by Delhi Government in the matter was under consideration.

In the Committee meeting held on 24.07.2019, it was informed by Ms. Padmini Singla, Secretary(Power) that assurance was regarding appeal by Delhi Government against cancellation of its order by Hon'ble High Court for audit of power distribution companies by C& AG. In this matter SLP had been filed but the matter had not been listed till then.

After going through the information made available by the Departmental Representative, the Committee was not satisfied with the reply of the Department and **Assurance No.37 was kept pending.**

RECOMMENDATIONS:

The Committee reiterates its recommendation that it will be the responsibility of the concerned Departments to furnish complete information with regard to the action taken to fulfil the assurances within the prescribed period.

CONCLUSION:

The Committee wishes to place on record and appreciates the fact that there was considerable improvement in the efforts and seriousness on the part of the concerned departments in fulfilment of assurances since the First Report of Government Assurances Committee as adopted by the House on 21.12.2018.

The Committee hopes that with more cooperation and persistent efforts by the concerned departments, the pendency of assurances will be reduced to a considerable extent.

Place: New Delhi
Date : 21.08.2019



Jitender Singh Tomar
Chairman
Government Assurances Committee

ANNEXURE-I

LIST OF FULFILLED ASSURANCES

S. No.	Assurance/Q.No. & Date	Department	Member	Subject
1.	Assurance No. 72 Starred Q. No. 52 Dated: 24.08.2016	PWD	Shri Madan Lal	Regarding regarding construction of ROB(Railway Over Bridge) to connect Seva Nagar with Lodhi Road and Kotala Mubarakpur
2.	Assurance No. 73 Un-starred Q. No. 39 Dated: 24.08.2016	PWD	Shri Somnath Bharti	Regarding construction of Foot Over Bridge near the gate of IIT, Delhi, Shaniram Mandir, Malviya Nagar
3.	Assurance No. 74 Un-starred Q. No. 43 Dated: 24.08.2016	PWD	Sh. Mohinder Goyal	Regarding proposal of the Government to improve and replenish with greenery the dividers of all the main roads under Rithala Assembly Constituency.
4.	Assurance No. 75 Un-starred Q. No. 46 Dated: 24.08.2016	PWD	Sh. Akhilesh Pati Tripathi	Regarding the scheme of the Government to repair the road/service line at G.T. Karnal Road, Lal Bagh and in front of Rana Pratap Bagh under Model Town Assembly Constituency.
5.	Assurance No. 40 Starred Q. No. 120 Dated: 27.11.2015	PWD	Shri Rajendra Pal Gautam	Regarding Construction of double-way flyover at Seelampur G.T. Road
6.	Assurance No. 42 Unstarred Q. No. 95 Dated: 27.11.2015	PWD	Shri Somnath Bharti	Regarding completion of various works such as repair of footpath, street-lights etc. relating to PWD
7.	Assurance No. 90 Unstarred Q. No. 144 Dated: 10.08.2017	Health	Shri Vijender Garg	Regarding scheme of the Government to start a Polyclinic at a 2700 Sq. Yds Plot at C-Block, Narayana Vihar under Rajender Nagar Assembly Constituency
8.	Assurance No. 51 Un-starred Q. No. 11 Dated: 29.03.2016	Health	Shri Vijender Gupta	Regarding Renovation and filling up of vacant posts in Sabzi Mandi Mortuary.
9.	Assurance No. 05 Starred Q. No. 27 Dated: 30.06.2015	Woman & Child Development	Ms. Alka Lamba	Regarding steps being taken by the Government to open new Angawadi Centres in Delhi.
10.	Assurance No. 15 Starred Q. No. 11 Dated: 18.11.2015	Food Safety	Shri Adarsh Shastri	Regarding scarcity of sufficient number of trained employees in Food Safety Department and the proposal for its reconstitution.

11.	Assurance No. 30 Starred Q. No.87 Dated: 26.11.2015	Education	Shri Adarsh Shastri and Sh. SomnathBharti	Regarding pass percentage in class 6 to 8 in the academic year 2014-15 and in the mid-term exams.
12.	Assurance No. 31 Starred Q. No.92 Dated: 26.11.2015	Education	Shri Rajendra Pal Gautam	Regarding starting vocational training course/subject in the schools of Delhi Government and opening Skill Development Centres in all the districts of Delhi.
13.	Assurance No. 32 Unstarred Q. No.57 Dated: 26.11.2015	Education	Shri Ved Parkash	Regarding starting new schools in Bawana Assembly Constituency.
14.	Assurance No. 33 Unstarred Q. No.56 Dated: 26.11.2015	Higher Education	Shri Ved Parkash	Regarding starting any higher education institute in Bawana Assembly Constituency.
15.	Assurance No. 34 Unstarred Q. No.60 Dated: 26.11.2015	TTE	Ms. Bhavna Gaur	Regarding establishing Skill University in Delhi.
16.	Assurance No. 35 Starred Q. No.94 Dated: 26.11.2015	Power	Sh. Ajay Dutt	Regarding schemes of Delhi Government to promote Solar Energy and subsidy on production of Solar Energy.
17.	Assurance No. 36 Unstarred Q. No.74 Dated: 26.11.2015	Power	Shri Adarsh Shastri	Regarding alternative energy sources being considered by Delhi Government.
18.	Assurance No. 45 Starred Q. No.107 Dated: 27.11.2015	Finance	Ms. Alka Lamba	Regarding simplification of normal procurement procedure for various Government departments.
19.	Assurance No. 27 Starred Q. No.70 Dated: 24.11.2015	DELHI JAL BOARD	Ms. Bhavna Gaur	Regarding various works relating to Delhi Jal Board in Palam Vihar Assembly Constituency.
20.	Assurance No. 76 Un-starred Q. No.91 Dated: 26.08.2016	Delhi Jal Board	Sh. Pankaj Pushkar	Regarding status of the work of shifting of main sewer line of Malka Ganj Ward-10 from the drain near Hans Raj College.
21.	Assurance No. 77 Un-starred Q. No.92 Dated: 26.08.2016	Delhi Jal Board	Sh. Somnath Bharti	Regarding improvement and expansion of water supply in Malviya Nagar Assembly Constituency.

LIST OF DROPPED ASSURANCES

S. No.	Assurance/ Q.No. & Date	Department	Member	Subject
1.	Assurance No. 39 Starred Q. No. 108 Dated: 27.11.2015	PWD	Shri Shri Dutt Sharma	Regarding construction of Underpass at ISBT Road, Shastri Park Intersection (Shastri Park Red Light).

ANNEXURE-III

LIST OF ASSURANCES KEPT PENDING

S. No.	Assurance/Q.No. & Date	Department	Member	Subject
1.	Assurance No. 07 Starred Q. No. 07 Dated: 18.11.2015	Urban Development	Shri Ved Parkash	Regarding regularisation of unauthorized colonies in Bawana Assembly Constituency.
2.	Assurance No. 11 Starred Q. No. 19 Dated: 18.11.2015	Urban Development	Shri Adarsh Shastri	Regarding regularisation of unauthorized colonies in Delhi.
3.	Assurance No. 12 Starred Q. No. 101 Dated: 27.11.2015	Urban Development	Ms. Bhavna Gaur	Regarding compensation, alternative place given to the shopkeepers/house owners displaced during the constructions of flyover in Palam Colony under the Palam-Dwarka Flyover Project.
4.	Assurance No. 22 Starred Q. No. 45 Dated: 23.11.2015	Industries	Shri Vijender Gupta	Regarding granting free hold rights of the plots to factory owners who had been allotted these plots under Re-location Scheme.
5.	Assurance No. 46 Starred Q. No. 03 Dated: 29.03.2016	Health	Shri Jagdish Pradhan	Regarding Mohalla Clinics in Delhi.
6.	Assurance No. 47 Supplementary to Starred Q. No.03 Dated: 29.03.2016	Health	Shri Jagdish Pradhan	Regarding opening of Mohalla Clinic in a vacant building of Health Department at Sarai Pipalthala, Ravi Das Marg near Azadpur Mandi.
7.	Assurance No. 48 Supplementary to Starred Q. No.11 Dated: 29.03.2016	Health	Shri Jarnail Singh(Rajouri Garden)	Regarding increasing the bed capacity in the Guru Govind Singh Hospital.
8.	Assurance No. 49 Starred Q. No. 14 Dated: 29.03.2016	Health	Shri Narayan Dutt Sharma	Regarding opening of a hospital in a building in Gautampuri.
9.	Assurance No. 50 Unstarred Q. No.4 Dated: 29.03.2016	Health	Shri S.K. Bagga	Regarding Mohalla Clinics in Delhi.
10	Assurance No. 52 Unstarred Q. No. 15 Dated: 29.03.2016	Health	Shri Jagdeep Singh	Regarding up-gradation of facilities given to patients at Deen Dayal Upadhyay Hospital.
11.	Assurance No. 59 Starred Q. No. 24 Dated: 30.3.2016	PWD	Sh. Somnath Bharti	Regarding dark spots dangerous for women safety and steps taken by the Government such pruning of

				trees, installation of street lights to ensure women safety
12.	Assurance No. 03 Starred Q. No. 24 Dated: 30.3.2016	PWD	Sh. Jagdish Pradhan	Regarding construction of flyover at Wazirabad Road, Bhajanpura Red-light.
13.	Assurance No. 41 Un-starred Q. No. 94 Dated: 27.11.2015	PWD	Ms. Bhavna Gaur	Regarding payment by government of outstanding electricity bills of retired government employees surrendering government accommodation and recovery of that payment from such employees by government since 2005.
14.	Assurance No. 18 Starred Q. No. 28 Dated: 20.11.2015	Law, Justice & Leg. Affairs	Sh. Adarsh Shastri	Regarding reasons for keeping Mohan Nagar area of Dwarka Assembly Constituency under the jurisdiction of Patiala House Court instead of Dwarka Court which was against the principle of jurisdiction under nearest court.
15.	Assurance No. 19 Starred Q. No. 38 Dated: 20.11.2015	Law, Justice & Leg. Affairs	Ms. Alka Lamba	Regarding constitution of Judicial Enquiry Commission on the issue of Women Safety, reducing the minimum age limit for juvenile accused of rape, increasing the number of women judges etc.
16.	Assurance No. 37 Un-starred Q. No.76 Dated: 26.11.2015	Power	Sh. Somnath Bharti	Regarding appeal by Delhi Government against revocation of its order by Delhi High Court for audit of Power Distribution Companies by C&AG.